

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD**

**Original Application No.1052 of 2018
Date of Order : 18.12.2018**

Between :

Dr.Ashutosh Kumar Dwivedi S/o K.K.Dwivedi,
Age : 46 years, Occ : Scientific Officer (F), Gr 'B'
Department of Atomic Energy, AMD Complex,
Begumpet, Hyderabad. ... Applicant.

And

1. The Union of India, Rep by its Under Secretary,
Department of Atomic Energy, South Block,
New Delhi-110011.
2. The Chief Administrative & Accounts Officer,
Department of Atomic Energy, GOI,
Atomic Minerals Directorate for Exploration &
Research, Begumpet, Hyderabad-500 016.
3. The Director, Department of Atomic Energy,
GOI, Atomic Minerals Directorate for Exploration &
Research, Begumpet, Hyderabad-500 016. ... Respondents.

Counsel for the Applicant ... Mr. M. Srinivasa Rao
Counsel for the Respondents ... Mr. A.Radhakrishna, Sr. PC for CG

CORAM:

HON'BLE Mr. JUSTICE L.NARASIMHA REDDY : CHAIRMAN

HON'BLE Mr. B.V.SUDHAKAR : MEMBER (A)

[Order per Hon'ble Mr. Justice L.Narasimha Reddy, Chairman]

The applicant is working as Scientist Gr. F in the organization of Atomic Minerals Directorate for Exploration & Research (AMD). At present he is working in Hyderabad. Through order dated 28.09.2018, the 2nd Respondent transferred as many as 38 Scientists of different grades to different places. The applicant was transferred to a station at New Delhi. The same is challenged in this OA.

2. The applicant contends that his son is mentally retarded and he is under treatment and his two daughters are studying in 10th and 12th class at Hyderabad. He submits that the studies of his two daughters will adversely affect due to transfer in the middle of the academic year. Other grounds are also pleaded.

3. Respondents have filed reply affidavit. They submit that general transfers were effected in relation to quite a number of Scientists from different places to different places.

4. Heard Mr. M. Srinivas Rao, learned counsel for the applicant and Mr. V. Vinod Kumar, learned Sr Central Govt., Standing Counsel for the Respondents.

5. The impugned order, in so far as it relates to the applicant is challenged mainly on the ground of disruption of the academic career of the children. It is true that the applicant is holding a highly specialized and responsible post and that he is liable to work in certain places where his services are required. At the same time serious disruption of education of the children cannot be ignored. The transfer policy evolved in the various Organizations takes note of importance of the academic interests of the children of the employees. However, we are not prepared to interfere with the transfer order. With a view to reduce the hardship to the applicant we grant time till 15-03-2019 for him to report in the station to which he is transferred. He shall not plead or seek extension of time beyond that date.

6. The Original Application is accordingly disposed of. There shall be no order as to costs.

**(B.V.SUDHAKAR)
MEMBER (A)**

**(JUSTICE L.NARASIMHA REDDY)
CHAIRMAN**

Dated : 18th December, 2018

Dictated in Open Court

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